

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
STARRED QUESTION NO. *425
TO BE ANSWERED ON 31.03.2017

ADOPTION OF CHILDREN WITH DISABILITIES/SPECIAL NEEDS

*425: SHRI MAHEISH GIRRI:

Will the Minister of Women & Child Development be pleased to state:

- (a) whether the Government has formulated rules and regulations for adoption of children with disabilities or special needs and if so, the details thereof;
- (b) whether the Government is planning to promote adoption of such children by providing special incentives for the same and if so, the details thereof; and
- (c) whether the Government is planning to streamline and simplify the adoption procedure as desired by the Delhi High Court and if so, the action taken or proposed to be taken by the Government in this regards?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA RAJ)

(a) to (c): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PART (A) TO (C) OF THE LOK SABHA
STARRED QUESTION NO. *425 FOR ANSWER ON 31.03.2017 RAISED BY SHRI
MAHEISH GIRRI REGARDING “ADOPTION OF CHILDREN WITH
DISABILITIES/SPECIAL NEEDS”**

- (a): Yes, Madam. As per proviso to Section 59 (1) of Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), special provision has been made for facilitating and expediting the adoption process of special needs children in the Adoption Regulations, 2017.
- (b): The Child Adoption Resource Information & Guidance System (CARINGS), has a module for children with special needs and the Prospective Adoptive Parents (PAPs) who intend to adopt such children can see all such children and can choose to undertake the adoption immediately.
- (c): The directions of the Hon’ble High Court of Delhi in Civil Writ Petition No.5718 of 2015 are included in the Adoption Regulations, 2017.
